

**IN THE INCOME TAX APPELLATE TRIBUNAL 'C' BENCH, PUNE**  
**BEFORE SHRI R.S. SYAL, VICE PRESIDENT**  
**AND**  
**SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER**

**ITA No. 44/PUN/2023 : A.Y. 2020-21**

Faurecia Automotive Holdings  
Plot No. T-187 Pimpri Industrial Area  
(B.G. Block)  
Behind Bhosari Police Station,  
Bhosari, Pune-411 026  
PAN: AABCF 6351 K

Appellant

Vs.

The Asstt. C.I.T. (International Taxation)  
Circle 1, Pune.

Respondent

**CORRIGENDUM**

**PER SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER**

This captioned appeal preferred by the assessee emanating from findings of the Disputes Resolution Panel-3, Mumbai-2, dated 03-10-2022 for A.Y. 2020-21 u/s 144C(5) of the Income-tax Act, 1961 (hereinafter referred to as "the Act") was disposed of by this Bench on 10<sup>th</sup> April 2023. Now, the assessee has filed a letter dated 19<sup>th</sup> April 2023 stating as under:

*The captioned appeal filed by the Appellant was heard by the Hon'ble Income Tax Appellate Tribunal (ITAT), Pune on 10<sup>th</sup> April 2023, and the order was pronounced on 10<sup>th</sup> April 2023. The order of the Hon'ble ITAT is attached as **Annexure I**.*

*In the Hon'ble ITAT's order, the name of the counsel for the Appellant was inadvertently mentioned as **Shri Siddhant Chandgude & Shri Harshad Konde**.*

*However, the Appellant would like to mention that the counsel who argued on behalf of the Appellant are as follows:*

**Shri Siddhesh Chaugule & Shri Harshad Konde**

*Further, the date of pronouncement of order is inadvertently mentioned as \_ 04-2023 instead of 10-04-2023 on page no. 1 of the said order.*

*We request your good office to kindly issue a corrigendum rectifying the above mistake apparent from record."*

2. We find that through inadvertently the name of one of the Id. Counsel for the assessee who appeared before the Bench has been mentioned as 'Shri Siddhant Chandgude' in place of Shri Siddhesh Chaugule. Further, the date of

pronouncement of order has been inadvertently mentioned as \_\_\_-4-2023 instead of '10-4-2023'. We therefore, issue this corrigendum to read the name of one of the Id. Counsel appearing for the assessee before the Bench as "Shri Siddhesh Chaugule" in place of "Shri Siddhant Chandgude" and the date of pronouncement should be read as '10-4-2023' instead of ' \_\_\_04-2023'. With these modifications the order of the Tribunal stands.

Hence this corrigendum.

Sd/-

sd/-

**(R.S. SYAL)**  
**VICE PRESIDENT**

**(PARTHA SARATHI CHAUDHURY)**  
**JUDICIAL MEMBER**

Pune; Dated, the 01<sup>st</sup> day of May 2023  
Ankam

**Copy of the Order forwarded to :**

1. The Appellant.
2. The Respondent.
3. The DRP Panel 3, Bombay
4. D.R. ITAT 'C' Bench
5. Guard File

BY ORDER,

Sr. Private Secretary  
ITAT, Pune.

/// TRUE COPY ///

1	Draft dictated on	27-04-2023	Sr.PS/PS
2	Draft placed before author	27-04-2023	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on	01-05-2023	Sr.PS/PS
7	Date of uploading of order	01-05-2023	Sr.PS/PS
8	File sent to Bench Clerk	01-05-2023	Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		